

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203

IB- 1295(ND)/2019

CA-1027/2020

IN THE MATTER OF:

M/s. Jammu & Kashmir Bank Ltd.

...Applicant

Vs

M/s. Vinayak Rashi Steels Rolling Mills Pvt. Ltd. & Ors.

...Respondent

SECTION

Under Section-7 of IBC, 2016

Order delivered on 07.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Syed Arsalan Abid, Adv. Prateek Khaitan,
Adv. Apporva Malhotra, Adv. Jatin Julka

For the Respondent

: Adv. Vaibhav

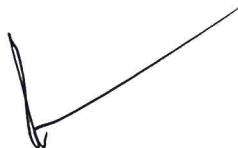
ORDER

The present CA has been filed under Section 60 (5) of IBC on behalf of Corporate Debtor praying therein to give one opportunity to Corporate Debtor to address his oral arguments and fix a date.

The case is called out. On the request of Ld. Junior Counsel for the Corporate Debtor, case is fixed for hearing today and on his further request the matter is passed over.

Second time again the matter was called out. Ld. Junior Counsel appeared and seeks adjournment.

In the light of the averments made in the application, we have given one opportunity to the Corporate Debtor to argue the matter today but the Corporate Debtor is not ready to argue



the matter. Considering the facts, we have already heard the arguments of the Ld. Counsel for the petitioner and the matter was reserved for orders and today opportunity is given to the Corporate Debtor to argue the matter, therefore, we do not think it proper to adjourn the case for further hearing. **The present application is hereby dismissed. Reserved for orders.**

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)